

FORM- G
INVITATION FOR EXPRESSION OF INTEREST
FOR
MAJESTIC HOTELS LIMITED
OPERATING PARK PLAZA, HOTEL AT LUDHIANA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Majestic Hotels Limited CIN: U55101PB1989PLC037667
2.	Address of the Registered Office	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab - 141002
3.	URL of website	https://majestichotel.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab -141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 banquets halls of different sizes, 3 restaurants, swimming pool, Spa, Gym and other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	166

8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	<p>Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process (“CIRP”) of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 (“Code”), are set out in the detailed Invitation for Expression of Interest.</p> <p>The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at [insert].</p> <p>Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM</p>
10.	Last date for receipt of expression of interest	17/07/2026
11.	Date of issue of provisional list of prospective resolution applicants	22/07/2026
12.	Last date for submission of objections to provisional list	27/07/2026
13.	Date of issue of final list of prospective resolution applicants	01/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution	06/08/2026
15.	Last date for submission of resolution plans	05/09/2026
16.	Process email id to submit Expression of Interest	MAJESTICHOTELS.CIRP@GMAIL.COM

17.	[Details of the corporate debtor's registration status as MSME.]	NA
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Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Sd/-

Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab ,160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078

Place: Chandigarh

Date: 02.07.2026

**FORM G
INVITATION FOR EXPRESSION OF INTEREST**

**FOR
"MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB**
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	MAJESTIC HOTELS LIMITED CIN: U55101PB1989PLC837867
2. Address of the Registered Office	Majestic Park Plaza, Bhai Balu Chowk Ferozpur Road, Ludhiana, Pb.-141002
3. URL of website	https://majestichotel.lc2016.net/
4. Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Balu Chowk Ferozpur Road, Ludhiana, Pb.-141002
5. Installed capacity of main products/services	114 rooms (with 77 rooms being presently operational), along with 5 banquet halls of different sizes, 3 restaurants, swimming pool, Spa, Gym and other facilities.
6. Quantity and value of main products/services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7. Number of employees/workmen	166
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	"CIRP" of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest. The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at https://www.majestichotel.com . Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM
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15. Last date for submission of Resolution Plans	05.09.2026
16. Process email id to submit Expression of Interest	MAJESTICHOTELS.CIRP@GMAIL.COM
17. [Details of the corporate debtor's registration status as MSME.]	N.A.

Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Sd/-
Mr. Krishan Vrind Jain
Resolution Professional

In the Matter of **Mis Majestic Hotels Limited**
Regn. No. IBB/PA-001/P-00234/2017-2018/10528
Registered Address: 1139, sector 82A, IT City, Block B,
Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417809490, +91-82332-81071

Date:- 02.07.2026
Place: Chandigarh *

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 174(i) of the Companies Act, 2013 and rule 4(i) of the Companies (Authorised to Register) Rules, 2014)

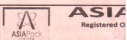
1. Notice is hereby given that in pursuance of sub-section (2) of section 356 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, & Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "Winstrux Global LLP (LLPINE: ACC-1726)" a LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

- To engage in the business of acquiring, owning, maintaining, repairing, transporting, renting, and leasing a variety of cranes, including mobile cranes with various capacities to provide a comprehensive selection of cranes for rent, including mobile cranes, all-terrain cranes, crawler cranes, and tower cranes, to meet the diverse lifting needs of our clients in the construction, industrial, and energy sectors.
 - To provide a comprehensive selection of cranes for rent, including mobile cranes, all-terrain cranes, crawler cranes, and tower cranes, to meet the diverse lifting needs of our clients in the construction, industrial, and energy sectors.
 - To offer crane rental services along with certified crane operators, ensuring safe and efficient lifting operations for our customers.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at B-1, 221, DLF My Pad Studio Apartment, Vihaji Khurd, Ghandi Nagar, Ludhiana, Uttar Pradesh, India, 226018.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, & Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

for and on behalf of
Winstrux Global LLP
Sd/-
1. **Ritesh Agarwal** (Designated Partner)
DIN: 07763894
2. **Mayank Mishra** (Designated Partner)
DIN: 95285330
Date : 02.07.2026 | Place : Ludhiana



NOTICE TO PHYSICAL SH AND DEMATEI

In continuation to our earlier newspaper published 30th January, 2026 ("SEBI Circular 5th February, 2026 to 4th February, 2027 prior to 1st April, 2019 and also for the transfer to deficiencies in the documents/process). Accordingly, in compliance with the aforesaid Share Transfer Deed executed prior rejected / not attended due to deficiencies or before 04th February, 2027. It may be dematerialized form after following due process under lock-in period of one year from the The Investor / Transferee may note that if securities have been transferred to Invest window.
Eligible investors/transferees are requested requisite documents as stipulated in the S address: Bigshare Services Private Ltd New Delhi-110019

Date : 1st July, 2026
Place: Noida

THIS IS A PUBLIC ANNOUNCEMENT AN INVITATION OR OFFER TO ACQUIRE OR INDIRECTLY, OUTSIDE INDIA, IN CHAPTER IX OF THE SECURITIES AND AS AMENDED ("SEBI ICOR REGULATIONS")

COMPLETE S

Our Company was originally incorporated Act, vide certificate of incorporation dated converted into a public limited company December 19, 2025 and consequently of name, consequent upon conversion Companies, Central Processing Centre
Registered Office: B-22
Telap

THE PROMOTERS OF OUR C

INITIAL PUBLIC OFFER OF UPTO 5% MANAGEMENT INDIA LIMITED ("OUP") PREMIUM OF ₹ 10/- PER EQUITY SHARE VALUE OF ₹ 10/- EACH FOR CASH A TO ₹ (●) LAKHS WILL BE RESERVED LESS THE MARKET MAKER RESERVE PER EQUITY SHARE INCLUDING A SI "NET ISSUE", THE ISSUE AND THE I OF OUR COMPANY.

This Issue is being made through the "SCRR" read with Regulation 229 of s not more than 50.00% of the Net Issue that our Company in consultation with "Portion". One-third of the Anchor Inv Funds at or above the Anchor Investor Securities and Exchange Board of India Investor Portion shall be reserved in

Uno Minda Limited

(CIN: L74899DL1992PLC050333)
Registered Office: B-64/1, Wazirpur Industrial Area, Delhi-110052
Corp. Office: Village Nawada Fatehpur, P.O. Sikanderpur Badda,
Near IMT Manesar, Gurgaon (Haryana) - 122004,
Website: www.unominda.com, E-mail: investor@unominda.com
Tel.: +91 98102 38396



INFORMATION REGARDING 34th ANNUAL GENERAL MEETING ('AGM') OF UNO MINDA LIMITED

dated 20.12.1991 registered with Sub Registrar, Sirsa at Sr. No.2769 dated 20.12.1991 duly executed by Sh. Visakha Singh. The concern failed to repay the dues of the Corporation as per agreed terms & conditions and remained a chronic defaulter. To recover the outstanding dues, the Corporation has decided to proceed for attachment and sale of the mortgaged Collateral Security as per Law. It has come to notice that the original deed of additional security dated 20.12.1991 is not available in the records of the Corporation. The Corporation has obtained certified copy of Deed of Additional Security dated 20.12.1991 from Tehsil Office, Sirsa.

Notice is hereby given that anyone having the custody/possession of original Deed of Additional Security dated 20.12.1991 may deliver the same to the Corporation being its lawful mortgagee, in terms of Deed of Additional Security dated 20.12.1991 to avoid any further action in accordance with law. Notice is also given that anyone having objections to the title and ownership of the property viz agricultural land measuring 8 Kanals comprised in Sq.No.184 Killa No.11(8-0) situated in Village Biruwalla Gudha, Tehsil & District Sirsa together with building thereon owned by Sh. Visakha Singh S/o Sh. Jeeta Singh R/o Village Biruwalla Gudha, Tehsil & Distt. Sirsa and also the use of certified copy of Deed of Additional Security in lieu of the original, the written objections/claims of any kind with details/documents/reasons may be filed with the Corporation addressed to Assistant General Manager, Legal, Haryana Financial Corporation, 30 Bays Building (Ground Floor), Sector 17-C, Chandigarh (Phone No. 0172-2702755, E-Mail: hflegal@hfc.com) and/or Branch Manager, Haryana Financial Corporation, 23 (4 Bays), Sec. 32, Institutional Area, Gurugram (Phone No. 0124-2384818, 2384906, 2384833, E-Mail: hfcgurugram@yahoo.co.in) within 15 days of publication of this notice failing which, it will be presumed that there is no objection/claim of any kind and the Corporation shall not be liable in any manner whatsoever.

PROH/1046/11/28/2027/46726/C/3114 Haryana Financial Corporation

आवेदन का महत्वपूर्ण तिथि तथा आति माध्यम:-

प्रांशिक तिथि : 30.06.2026, अंतिम तिथि : 06.07.2026

आवेदन का माध्यम : अभिभावक विभागीय वेबसाइट harprathmik.gov.in पर उपलब्ध लिंक http://103.171.96.34/rte_admission/ के माध्यम से अपना आवेदन दर्ज कर सकते हैं।

सहायता एवं संपर्क सूत्र : पोर्टल पर किसी प्रकार की तकनीकी समस्या के लिए विभाग की हेल्पलाईन नं. 0172-5049801 व ई-मेल rte.admission.hryedu@gmail.com पर संपर्क किया जा सकता है।

हस्ता./-

महानिदेशक मौलिक शिक्षा
हरियाणा पंचकूला।

PROH/1132/11/35/2027/46729/3114

FORM G INVITATION FOR EXPRESSION OF INTEREST

FOR
"MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl. No.	Particulars	MAJESTIC HOTELS LIMITED CIN: U55101PB1989PLC037667
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	Majestic Park Plaza, Sha Bala Chowk, Ferozpur Road, Ludhiana, Ph.-141002
2.	Address of the Registered Office	https://majestichotel.bc2016.net/
3.	URL of website	Majestic Park Plaza, Sha Bala Chowk, Ferozpur Road, Ludhiana, Ph.-141002
4.	Details of place where majority of fixed assets are located	114 rooms (with 77 rooms being presently operational), along with 5 banquet halls of different sizes, 3 restaurants, swimming pool, Spa, Gym, and other facilities.
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17.	[Details of the corporate debtor's registration status as MSME]	N.A.

Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Sd/-
Mr. Krishan Vind Jain
Resolution Professional

In the Matter of M/s Majestic Hotels Limited
Regn. No. IBS/19A-001/1P-P06284/2017-18/10528
Registered Address: 1139, Sector 82A, IT City, Block B,
Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-140055
Email for Correspondence: majestic-hotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91-8232-81070

Date: 02.07.2026
Place: Chandigarh

Karnataka Bank Ltd.

Your Family Bank. Across India.

Asset Recovery Management Branch
8-B, First Floor, Rajendra Park,
Pusa Road
New Delhi-110 060

Phone : 011-40591567 (Ext.-231)
E-Mail : delhiarm@kblkbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC0091128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 03.01.2024, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 01.08.2026, for recovery of Rs.1,45,42,841.25 [Rupees One Crore Forty Five Lakh Forty Two Thousand Six Hundred Forty One and Paise Twenty Five Paise Only] under (I) Rs.15,16,743.25 under PSTL A/c No.4527001800026501 along with future interest from 01.12.2022 (II) Rs.97,53,545.00 under PSTL A/c No.4527001800033201 along with future interest from 24.11.2022, (III) Rs.21,87,943.00 under PSTL A/c No.4527001800033091 along with future interest from 24.10.2022 (iv) Rs.10,74,410.00 under PSTL A/c No.4527001800036801 along with future interest from 01.12.2022, plus cost, due to the Karnataka Bank Ltd, Ludhiana, Sons Complex G T Road, Milerganj, Ludhiana- 141003, the Secured creditor from (1) M/s Ojaswani Textile Mills, Represented by its Proprietrix, Mrs. Rekha Grover, Situated at Plot No.4812, Street No. 10, Janakpuri, Ludhiana-141001, Punjab, (2) Mrs. Rekha Grover W/o Mr. Sushil Kumar Grover (3) Mr. Sushil Kumar Grover S/o Mr. Bhagwan Das, Both No. (2) & (3) are residing at House No.4812, Street No.10, Janakpuri, Ludhiana-141001 being borrowers/ guarantors/co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Residential Property, measuring 175 square yards, bearing MC No. B-X001-4812, situated at Street No. Zero comprised of Khasra No. 1658/1435-796-65, Khata No.925/1243, 897/1187 as per [Jamabandi] for the year 1999-2000 of revenue estate of Dholewal, Hadbast No.174, Janakpuri, Dholewal Village, Ludhiana district, Punjab, Belonging to Mrs. Rekha Grover.
Boundaries: East : Vinod Kumar 20'9" West : Street 20' Wide 20'9" North : Mr. Kishan Singh 76'0" South : Mr. Mahinder Singh (Common Wall) 76'0"
Reserve Price / Upset Price below which the property may not be sold: Rs.78,18,000.00 (Rupees Seventy Eight Lakh Eighteen Thousand only)
Earnest money to be deposited/ tendered: Rs.7,81,800.00 (Rupees Seven Lakh Eighty One Thousand Eight Hundred Only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).

(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e. www.karnatakabank.com under the head "Mega E-Auction on 01.08.2026".

The E-auction will be conducted through portal <https://bankauctions.in/> on 01.08.2026 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at <https://bankauctions.in/> and get the user ID and password free of cost and get online training on E-auction (tentatively on 31.07.2026) from M/s A4osure, 605A, 6th Floor, Malviya Nagar, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile 8142000809, E-mail: info@bankauctions.in.

Place : Ludhiana Sd/- For Karnataka Bank Ltd
Date : 01.07.2026 Chief Manager & Authorised Officer

The Tribune Dt. 02.07.2026

